

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 310**  
**CAA-74/ND/2021**

**IN THE MATTER OF:**

M/s. Manoj Properties Pvt. Ltd. with Rail Anchor .... Petitioner/Applicant  
India Pvt. Ltd.

**Order u/S. 230-232**

**Order delivered on 01.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the OL : Mr. Kartikeya Asthana, Adv.  
For the ITD : Mr. Ruchir Bhatia Sr. Sc. With Mr. Pratyaksh Gupta  
& Mr. Anant Mann JSC'  
For the RD : Ms. Jyoti Khurana, Adv.

**ORDER**

The Applicant is directed to file response to the observations made by the RD within one week.

Ld. Counsel appearing for the Income Tax Department as well as OL have submitted that there are no objections.

List the matter **on 05.08.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**